

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ), AT CHENNAI

**I.A No.35 of 2022
in
O.A No.148 of 2021**

D. CHANDRAMOULESWARA REDDY

AND 8 OTHERS ...APPLICANTS

VS

UNION OF INDIA AND 5 OTHERS

...RESPONDENTS

AFFIDAVIT FILED BY THE CHIEF ENGINEER, IRRIGATION,

MAHABUBNAGAR

I, V.Ramesh, S/o. late Sri V.Rajeshwar Rao, Aged about 58 years, Occ:Chief Engineer, Irrigation, Mahabubnagar, Irrigation and Command Area Development Department, State of Telangana, R/o. Mahabubnagar, do hereby solemnly affirm and sincerely state on oath as follows;

1. I am the Chief Engineer, Irrigation, Mahabubnagar, Irrigation and Command Area Development Department, State of Telangana, and I am the incharge of Package Nos.13 to 18 of Palamuru-Rangareddy Lift Irrigation Scheme (PRLIS) and as such I am well acquainted with the facts of the case.
2. I respectfully submit that when the above Original Applications have come up for hearing on 29.10.2021, this Hon'ble Tribunal passed the following interim order;


Chief Engineer (Irri)
Mahabubnagar

“The 5th respondent is restrained by an interim order of injunction from proceeding with the Palamuru-Rangareddy Lift Irrigation Scheme (PRLIS) without obtaining Environment Clearance for which they have already applied for and pending consideration by MoEF&CC”.

3. I respectfully submit that in order to comply with the above order, I have addressed a letter dated:01.11.2021 to all the Superintendent Engineers working under my jurisdiction to comply with the order dated:29.10.2021, duly bringing the ongoing works to a safe level.
4. I respectfully submit that pursuant to the said instructions given by me, the Field Engineers concerned have stopped the works relating to the Package Nos.13 to 18 between various dates from 12.11.2021 to 29.11.2021, the details of which have already mentioned in the affidavit filed by the Special Chief Secretary, Irrigation and Command Area Development Department, State of Telangana on 12.02.2022.
5. I respectfully submit that before addressing the letter dated:01.11.2021 to stop the ongoing works duly bringing them to a safe level, I should have taken permission from this Hon'ble Tribunal by filing appropriate petition, but in view of the fact that immediate steps should be taken to comply with the orders of this Hon'ble Tribunal, I have addressed that letter and in fact, the works have been stopped completely from the dates mentioned in

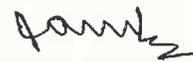

Chief Engineer (Irri)
Mahabubnagar

the Affidavit filed by the State, and the order of this Hon'ble Tribunal has been fully complied.

6. I respectfully submit that, I tender my unconditional apology for any lapse on my part in not implementing the order of this Hon'ble Tribunal immediately on 29.10.2021 and carrying on the works for few days, as they required to be brought to a safe level. My apology may be accepted and placed on record and lenient view may be taken in the matter.

For the reasons stated above, it is prayed that this Hon'ble Tribunal may be pleased to accept my apology and thus render justice.

Solemnly affirmed at Hyderabad
this the 5th day of March, 2022
and signed his name in my presence.



Deponent
Chief Engineer (Irrigation)
Mahabubnagar

Before me



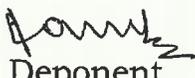
Advocate, Hyderabad
B. RAMULU
ADVOCATE

Flat No: 401, Prathima Residency
Opp. Bharathiya Vidhya Bhavan,
Lang Koti Road, Hyderabad-500 029

VERIFICATION STATEMENT

I, V.Ramesh, S/o. late Sri V.Rajeshwar Rao, Aged about 58 years,
Occ: Chief Engineer, Irrigation, Mahabubnagar, Irrigation and
Command Area Development Department, State of Telangana, R/o.
Mahabubnagar the deponent herein do hereby state the contents of the
above paras 1 to 6 are true to the best of my knowledge and belief.

Verified on this the 5th day of March, 2022 at Hyderabad.


Deponent
Chief Engineer (Irri)
Mahabubnagar

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COUNTER AFFIDAVIT FILED

BY THE 5th RESPONDENT

Mr.Sanjeev Kumar
Mrs.H.Yasmeen Ali
Counsel for the State of Telangana

